

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/13159/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Kokrajhar

Dated Guwahati, the 08th December, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJK/2022/1678 dated 18.11.2022

Sir,

With reference to the above, I am directed to inform you that Shri Rupak Rajak, Civil Judge & Asstt. Sessions Judge, Kokrajhar, has been accorded permission to avail Leave Travel Concession (LTC) for the block period of 2018-2021 (by way of carry forward) w.e.f. 25.12.2022 to 31.12.2022 to visit Hyderabad along with his wife (subject to fulfilling the criteria as dependent family member) and minor son, by the shortest possible route, as per existing Rules.

Shri Rajak may be informed accordingly.

Thanking you,

Yours faithfully

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/13160-13163/A, dated 08/12/22 ^{AK} 07/12/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Rupak Rajak, Civil Judge & Asstt. Sessions Judge, Kokrajhar with reference to his letter dated 17.11.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

REGISTRAR (VIGILANCE)

^{AK} 07/12/22